

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
IB-239/ND/2024

IN THE MATTER OF:

Durga Enterprises

.....Applicant

Vs.

Dharamarj Contracts India Private Ltd

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 11.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Advocate Karan Raghav. Advocate Atul Kumar Singh.,
Mohd Nazim Khan along with Shab E Noor in
IA/2101/2023 for the applicant
For the Respondent : Mohd Nazim Khan, PCS

ORDER

Ld. Counsel on behalf of Operational Creditor is present. Ld. Counsel on behalf of Corporate Debtor is present and submitted that they have not received the copy of petition. Ld. Counsel for the Operational Creditor submitted that they have served the copy of petition to the Corporate Debtor by e-mail and not by the speed post. As per the order dated 10.05.2024, notices along with petition was required to be served by all modes that includes the speed post also.

Moreover, it is the contention of the Ld. Counsel for the Corporate Debtor that the petition has been served on the wrong email and the correct email is reflected in the reply to Section 8 notice which has not filed along with the petition. The Petitioner is directed to serve the copy of the petition to the

Corporate Debtor by speed post and also through email with correct email.
Reply be filed within a period of 2 weeks. List this matter on **13.08.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)